

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
IB-70/ND/2021

IN THE MATTER OF:
M/s. N.K. Jain and Co.

...PETITIONER

Vs.

M/s. Emaar India Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 04.02.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Piyush Singh and Mr. Akshay
Srivastava, Advocates.

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor is directed to get a short affidavit filed by his client to comply with the provisions of Section 9 (3) (c) of the Code after verifying the bank accounts. A week's time has been granted in the matter. Matter is adjourned to **19.02.2021**.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)